

ANTI DUMPING DUTY ON OFLOXACIN ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:**[Notfn. No.8/18-Cus., dt. 15.3.2018]**

Whereas, in the matter of import of 'Ofloxacin' (hereinafter referred to as the subject goods) falling under the tariff item 3004 20 34 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from China PR (hereinafter referred to as the subject country), and imported into India, the designated authority in its final findings vide notification number 14/6/2016-DGAD, dated the 22nd December 2017, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 22nd December, 2017, has come to the conclusion that-

- (a) the product under consideration has been exported to India from the subject country below its normal value, resulting in dumping;
- (b) the domestic industry has suffered material injury due to dumping of the product under consideration from the subject country;
- (c) the material injury has been caused by the dumped imports from the subject country,

and has recommended the imposition of definitive anti-dumping duty on the imports of subject goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table:

Table

S. No.	Tariff item	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	3004 20 34	Ofloxacin	China PR	China PR	Zhejiang East-Asia Pharmaceutical Co. Ltd	Zhejiang East-Asia Pharmaceutical Co. Ltd	6.86	Kg	US \$
2	3004 20 34	Ofloxacin	China	China	Zhejiang Apelo	Zhejiang	2.58	Kg	US \$

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			PR	PR	Kangyu Pharmaceutical Company Limited	Apeloa Kangyu Pharmaceutical Company Limited			
3	3004 20 34	Ofloxacin	China PR	China PR	Any other combination other than S.N. 1 & 2	Any other combination other than S.N. 1 & 2	9.48	Kg	US \$
4	3004 20 34	Ofloxacin	China PR	Any	Any	Any	9.48	Kg	US \$
5	3004 20 34	Ofloxacin	Any	China PR	Any	Any	9.48	Kg	US \$

2. The anti-dumping duty imposed shall be effective for a period of three years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

